

ITEM NO.9

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(s)(Criminal) No(s).119/2020

MUKESH

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(FOR ADMISSION )

Date : 19-03-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE A.S. BOPANNAFor Petitioner(s) Mr. Manohar Lal Sharma, Adv.  
Ms. Suman, Adv.  
Mr. Deepak Goel, AOR

For Respondent(s) Mr. Chirag M. Shroff, AOR

UPON hearing the counsel the Court made the following  
O R D E RIn terms of the signed reportable order, the writ petition is  
dismissed.

Pending application(s), if any, shall also disposed of.

(MAHABIR SINGH)  
AR-cum-PS(BEENA JOLLY)  
BRANCH OFFICER

(Signed reportable order is placed on the file)